

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**AHMEDABAD BENCH**

MA/352/94 in RA St.35/93  
 in

**O.A. NO. 333/91**  
**T.A. NO.**

**DATE OF DECISION** 08/7/1994

Shri Vijay Shanker Sinha, IAS **Petitioner**

**Party-in-Person**

**Advocate for the Petitioner (s)**

**Versus**

Union of India & Anr.

**Respondent**

**Advocate for the Respondent (s)**

**CORAM**

**The Hon'ble Mr. N.B. Patel**

**: Vice Chairman**

**The Hon'ble Mr. K. Ramamoorthy**

**: Member (A)**

**JUDGMENT**

1. Whether Reporters of Local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgment ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?

*No.*

Shri Vijay Shahker Sinha, IAS  
Principal Secretary,  
Government of Gujarat,  
Revenue Department (Appeal)  
M.S. Building, Ahmedabad 380 017

: Applicant

(Party in Person)

Versus

1. Chief Secretary,  
Government of Gujarat,  
General Administrative Department,  
Sachivalaya, Gandhinagar.

2. Secretary,  
Government of India,  
Department of Personnel &  
Administrative Reforms  
Ministry of Personnel, Public  
Grievances & Pension, Lodi Road,  
New Delhi.

: Respondents

ORDER

MA/352/94 in RA St.35/93

in O.A./333/91

Date: 8/7/1994.

Per: Hon'ble Mr.N.B.Patel

: Vice Chairman

Heard the applicant in person.

O.A./333/91 in which the applicant claimed certain reliefs regarding adverse remarks etc., entered in his Confidential Reports for the years between 1960-61 and for the period from 8.7.1972 to 2.7.1993 and from 6.3.1975 to 19.9.1975, was dismissed on merits by judgment dated 16.2.1993 rendered by the division Bench of the then Hon'ble Vice Chairman Mr.N.V.Krishnan and the then Hon'ble Member(J) Mr.R.C.Bhatt of this Bench. It appears that the main ground on which the O.A. was dismissed was that the challenge posed by the applicant was too stale and time-barred. The applicant then filed RA/35/93 for a review of the said judgment and that R.A. was also dismissed on 30.11.1993 by Hon'ble Mr.N.V.Krishnan and Hon'ble Mr.R.C.Bhatt by

: 3 :

a reasoned order. The applicant has now filed the present proceedings which are described as M.A. and are registered as M.A. No.352/94. Though the proceedings are registered as M.A., the applicant, in effect, seeks review of the order dated 30.11.1993 by which his earlier Review Application No.35/93 is dismissed. Further application for review is specifically barred by Rule 17(4) of the CAT(Procedure) Rules, 1987. We, therefore, reject this application.



(K.Ramamoorthy)  
Member (A)

  
(N.B. Patel)  
Vice Chairman

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
AHMEDABAD BRANCH AT AHMEDABAD.

Original Application No. 333 of 1991

Between

Shri V. S. SINHA, IAS ..... Applicant

AND

1. Government of Gujarat

2. Government of India ..... Respondents

The Tribunal was pleased to hear me on 8.7.1994.

Two applications, thereafter, have been submitted for perusal and kind consideration of the Central Administrative Tribunal. It is requested that the Tribunal take very early action on the application. Every day that passes, it is respectfully submitted, adds to the inequity. Any further lapse of time would defeat the very purpose of seeking justice. In case the Tribunal wants any further clarification, I shall be glad to furnish it. In case, any action, other than granting the relief, sought for, suggests itself, I may kindly be called and heard.

*admn by*  
( V. S. Sinha )

Revenue Inspn. Commissioner &  
Principal Secretary to  
Government of Gujarat,  
Gandhinagar.